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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 58/9/NCLT/AHM/2017**

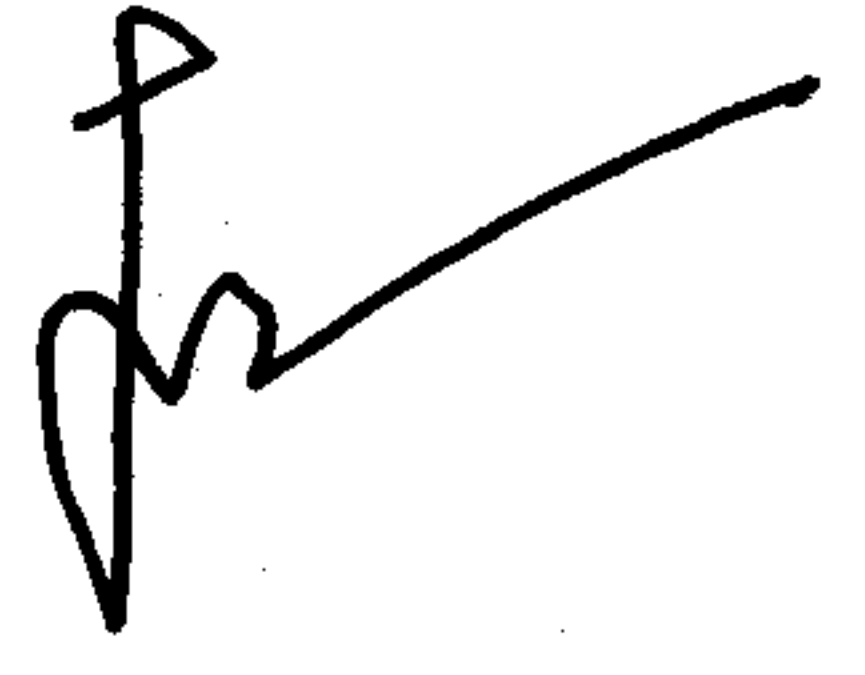
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2017**

Name of the Company: Narendra & Narendra Steel Corporation  
V/s.  
Rajkamal Builders Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	<i>RAKESH MUKHIJA</i>	<i>Advocate</i>	<i>Petitioner</i>	
2.				

**ORDER**

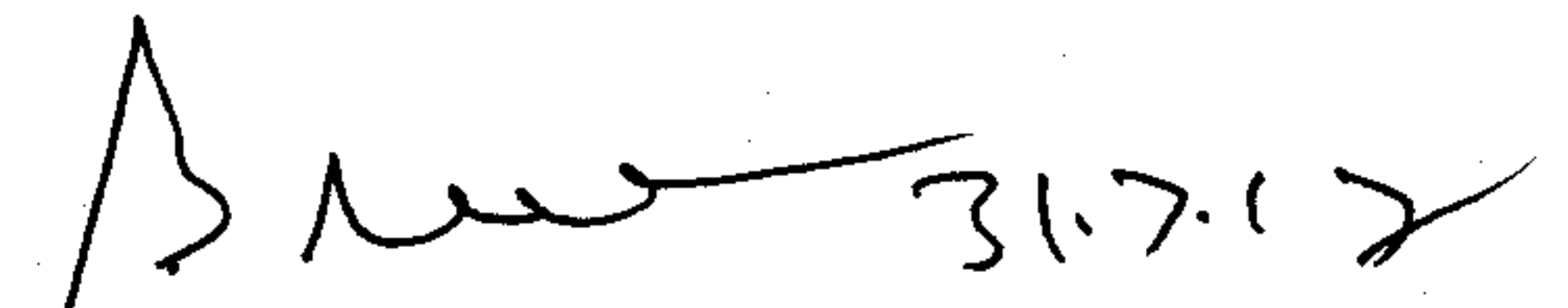
Learned Advocate Mr. Rakesh Makhija present for Operational Creditor/ Applicant.  
Learned FCA Mr. M S Chhajed present for Respondent.

Objections not filed by Respondent.

In the morning hours it is represented by both sides that there is scope of settlement.

This authority waited till 4.20 P.M. but both sides counsels not available.

List the matter on 01.08.2017 for objection, if any and for hearing before admission as last chance.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31st day of July, 2017.